

**NATIONAL COMPANY LAW TRIBUNAL**  
**NEW DELHI BENCH**

**CP 109(ND) 2016**

**PRESENT: SMT. INA MALHOTRA,  
HON'BLE MEMBER (J)**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF NEW DELHI  
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 01-12-2017**

**NAME OF THE COMPANY: M/s Ansal Housing & Construction Ltd.**

**SECTION OF THE COMPANIES ACT: 74(2)**

<b>S.NO.</b>	<b>NAME</b>	<b>DESIGNATION</b>	<b>REPRESENTATION</b>	<b>SIGNATURE</b>
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Present: Mr. Pradeep K. Mittal, Advocate  
Ms. Deepika Dixit, Advocate

**ORDER**

An affidavit has been filed by the Applicants giving details of the remittances made during the month of November, 2017. It is submitted that though directions in terms of the previous order were to make a pay out of Rs.1 crore to the depositors including those under the hardship cases, they have paid a sum of Rs.1.19 crores. They further submit that they are willing to increase it to the extent of Rs.1.25 crores towards liquidating their liabilities every month which would also include the hardship cases. The same is accepted for the present month and shall be reviewed in the light of steps taken. It is also submitted that <sup>in</sup> the proposal floated to liquidate the liability vide allotment of readymade flats, they have received about 20 expressions of interest of which 4 are likely to be concluded.

Be listed on 8<sup>th</sup> January, 2018 for further consideration.

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**(Ina Malhotra)**  
**Member (J)**